

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.11786/2000

(From the judgement and order dated 26/04/2000 in WP 979/2000
of The HIGH COURT OF BOMBAY)

INDIAN PETROCHEMICALS CORPN.LTD. & ANR. Petitioner (s)

VERSUS

SHRAMIK SENA & ANR. Respondent (s)

(With Appln(s). for raising additional grounds)
(With prayer for interim relief & office report)
(For Final Disposal)

Date : 07/12/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr.TR Andhyarujina, Sr. Adv.
M/s KS Parihar, S. Birla,
MM Varma, Advs.
Mr. H.S. Parihar, Adv.

For Respondent (s) Mr.KK Singhvi, Sr. Adv.
M/s RR Chandrachud, S. Pakale, Advs.
Mr. Sanjay Parikh, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Mr.T.R.Andhyarujina, learned senior counsel for the
petitioners resumed his arguments at 10.35 a.m. and
concluded at 11.05 a.m. Thereafter Mr.KK Singhvi,
learned senior counsel for the respondents placed his
submissions and concluded at 2.10 p.m. followed by
Mr.Andhyarujina's reply for 50 minutes. Hearing is
concluded. Judgement is reserved.

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[Naresh Kumar]
Court Master

[S. Thapar]
PS to Registrar

[Kanwal Singh]
Court Master